



1

WP-25732-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28<sup>th</sup> OF JULY, 2025

WRIT PETITION No. 25732 of 2025

*VIMLA BARMAN*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Vikas Kumar Sharma - Advocate for petitioner.*

*Dr. S.S. Chauhan - Government Advocate for respondents No.1 to 5/State.*  
.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Corpus has been produced in Court by Head Constable 108 Shri Ram Yadav, Police Station Kotma, Distt. Anuppur alongwith Lady Constable 409 Ms. Supriya Tripathi.

Statement of the corpus has been produced in a sealed cover. Same has been open, perused and returned to learned counsel for State.

Her statement under Section 183 of B.N.S.S. has been recorded twice. She stated that she went with one Vivek Gupta.

Learned counsel appearing for State submits that an offence under Section 363 IPC has been registered.

Corpus has further stated that she was not in any wrongful confinement.



Petitioner (mother of the corpus) states that corpus could not give freely state about what had occurred with her and reserves the right to make a complaint to the appropriate authorities. Since the corpus has been traced and the custody of the corpus is handed over to the petitioner, proceedings are, accordingly, closed. However, in case any supplementary statement is given by the corpus, the authorities shall proceed in respect of the same in accordance with law.

In view of the above, no further order is required to be passed in this petition.

Petition, is accordingly dismissed.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

m/-